

more important—the training of our own technicians and our own personnel.

SHRI PANNALAL SARAOGI: May I know whether steps are being taken to equip our border with radar installation for the purpose of locating the movement of enemy planes and also for protecting ourselves from then-possible attacks?

SHRI Y. B. CHAVAN: I do not think whether that question arises out of the main question.

SHRI N. SRI RAMA REDDY: May I know whether there were any terms of reference given to this Mission and, if so, can the Minister enlighten us with regard to those terms of reference?

SHRI Y. B. CHAVAN: Sir, there is no question of our giving them any terms of reference because these Teams were deputed by their respective Governments and I think those Teams must be functioning with certain terms of reference given to them by their respective Governments.

MR. CHAIRMAN: Next question.

*111. [*The questioner (Shri Bhupesh Gupta) was absent. For answer, vide col. 1018-19 infra.*]

CONSTITUTION OF BENGALI REGIMENT

*112. SHRI A. D. MANI: Will the Minister of DEFENCE be pleased to state;

(a) whether the West Bengal Legislative Council on February 1, 1963 passed a non-official resolution requesting the Government of India to constitute a Bengali regiment; and

(b) if so, what steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): (a) Yes, Sir, on the 31st January 1963 (*not* 1st February 1963).

(b) The proposal is under consideration but it should be pointed out that the general policy of Government is to broad-base recruitment as much as possible without affecting the efficiency of the Army and that calling a regiment by a new sectional name would be inconsistent with this policy.

SHRI A. D. MANI: Is it correct, Sir, to say that the Government of West Bengal made a proposal to the Government of India that such a Bengali regiment should be constituted and, if so, what were the grounds on which this proposal was based?

SHRI D. R. CHAVAN: I have already stated in the reply that such a proposal was made and it is under consideration.

SHRI A. D. MANI: Had the West Bengal Government made a proposal to the Central Government that such a Bengali regiment should be constituted before the Council adopted the Resolution? I would like to know what were the grounds advanced by the West Bengal Government for the constitution of a regiment of this character.

SHRI Y. B. CHAVAN: There was no question of any grounds as such. They forwarded that Resolution for our consideration, which is being done,

SHRI NIREN GHOSH: In view of fact that in our Army there are Tamil regiments, Dogra regiments, Gorkha regiments, etc.—something like linguistic groups—what is there to object to having a Bengali regiment as well?

MR. CHAIRMAN: That is not a question. That is your comment.

SHRI NIREN GHOSH: I want to know if there is any objection to that.

MR. CHAIRMAN: They have already stated that they are considering the matter.

SHRI A. D. MANI: I would like to know whether the kind of Bengali regiment which the West Bengal Government, Sir, like you to constitute would consist of Bengalis only or it will be some kind of mixed formation.

SHRI Y. B. CHAVAN: They have not said anything about that matter in the Resolution but in the course of discussions with me the Chief Minister said that they did not insist only on Bengalis; it could certainly be a mixed regiment.

लिस्बन में गोआनी नेता का कैद किया जाना

*११३. श्री विमलकुमार मन्नालालजी चौरडिया : क्या प्रधान मंत्री ८ अगस्त, १९६२ को राज्य सभा में ताराकित प्रश्न संख्या १७७ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या लिस्बन में गोआनी नेता डा० टेलो-डी-मस्कारनेस के कैद किये जाने के संबंध में सरकार को कोई ब्योरा प्राप्त हुआ है; और

(ख) यदि हां, तो भारत सरकार ने इस विषय में क्या कार्यवाही की है ?

t [IMPRISONMENT OF GOAN LEADER IN LISBON

♦113. SHRI V. M. CHORDIA; Will the PRIME MINISTER be pleased to refer to the answer given to Starred Question No. 177, in the Rajya Sabha on the 8th August, 1962 and state:

(a) whether Government have received any details regarding the imprisonment of the Goan leader Dr. Telo De Mascarenhas in Lisbon; and

(b) if so, what action the Government of India have taken in the matter?]

बैदेशिक-कार्य मंत्रालय में अमसंजी (श्री विनेश सिंह) : (क) और (ख) नई दिल्ली स्थित संयुक्त अरब गणराज्य के राजदूतावास से भारत सरकार को मालूम हुआ है कि पुर्तगाल सरकार डा० टेलो-डी-मस्कारनेस को रिहा नहीं करना चाहती क्योंकि उनका कहना है कि वह (डा० टेलो-डी-मस्कारनेस) पुर्तगाली राष्ट्रिय है। उन्हें रिहा कराने की सब भी कोशिश की जा रही है।

t [THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) The Government of India have been informed by the Embassy of the United Arab Republic in New Delhi that the Government of Portugal are unwilling to release Dr. Telo de Mascarenhas, as they claim him to be a Portuguese-national. Efforts are still being made to secure his release.]

SHRI B. D. KHOBARAGADE: May I know whether the Government have examined the

श्री विमलकुमार मन्नालालजी चौरडिया : क्या श्रीमान् यह बतलायेंगे कि उनकी जो गिरफ्तारी की गई थी वह किस आरोप पर की गई थी? अगर देशभक्ति के आरोप पर गिरफ्तारी की गई थी, पुर्तगीज के खिलाफ काम करने के आरोप पर गिरफ्तारी की गई थी, तो हमारी सरकार ने उनको छड़ाने के लिए क्या विशेष प्रयास किये ?

श्री विनेश सिंह : जी हां, मैंने अजं किया कि इसके प्रयास किये गये थे और किये जा रहे हैं। हमने पुर्तगाल की सरकार को अरब गणराज्य द्वारा कई भर्त्से विरोधपत्र भेजे। इसके अलावा हम और लोगों के जरिये भी कोशिश कर रहे हैं जैसे इन्टरनेशनल रेडक्रास है कि उनको रिहा करा दे।

claim of the Portuguese Government that they are Portuguese nationals? If so, what is; the result of this enquiry?